

Bill, 1977

**उपसभाध्यक्ष (श्री रणवीर सिंह) :**  
माननीय मंत्री जी इस प्रस्ताव को प्रस्तावित नहीं करते हैं इसलिए..... श्री बादल का सुझाव है कि बिल से पहले उनका प्रस्ताव सदन के सामने रखे जाए। मैं मानता हूँ कि सदन इससे सहमत है।

**STATUTORY RESOLUTION RE IN-  
CREASING THE LIMIT OF GUA-  
RANTEE IN RESPECT OF THE CEN-  
TRAL CO-OPERATIVE BANKS AND  
THE TAMIL NADU STATE CO-  
OPERATIVE Bank**

THE MINISTER OF AGRICUL-  
TURE AND IRRIGATION (SHRI  
PRAKASH SINGH BADAL): Sir, I  
beg to move....

(Interruptions)

**श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) :**  
श्रीमन्, साई 6 बज चुके हैं। कल बैठेंगे।

**उपसभाध्यक्ष (श्री रणवीर सिंह) :**  
सदन की सब कार्यवाही आज समाप्त करनी होगी।

**SHRI PARKASH SINGH BADAL:**  
Sir, I beg to move:

"Whereas the Government of Tamil Nadu have guaranteed the repayment in respect of the Central Cooperative Banks and the Tamil Nadu State Co-operative Bank, the maximum limit of Short Term Credit, Medium Term Credit and Medium Term Conversion Loans to the extent of Rs. 3,87,000 lakhs in the Government of Tamil Nadu, Co-operation Department G.O. Ms No. 321, Co-operation, dated 30-6-1971:

And whereas it is considered necessary to increase the maximum guarantee limit in respect of the Central Co-operative Banks and the Tamil Nadu State Co-operative Banks to the extent of Rs. 6,115,00 lakhs;

And whereas the Tamil Nadu Legislative Assembly has been dissolved, the Rajya Sabha hereby resolve that the Government of Tamil

Nadu May increase the limit of guarantee in respect of the Central Co-operative Bank and the Tamil Nadu State Cooperative Bank to the extent of Rs. 6,115,00 lakhs as required under section 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961)."

Sir, as per section 73-D of the Tamil Nadu Co-operative Societies Act, 1961,....

(Interruptions)

THE VICE-CHAIRMAN (SHRI RANBIR SINGH). Order please. Shri Parkash Singh Badal is on his legs.

**SHRI PARKASH SINGH BADAL:**  
Sir, as per section 73-D of the Tamil Nadu Co-operative Societies Act, 1961, the State Government may fix the maximum limit of guarantee of repayment of loan or advance taken by the State Co-operative Bank and the Central Co-operative Banks and the State Government may increase the maximum limit in consultation with both Houses of the Legislature. It is proposed by the State Government to enhance the maximum limit from Rs. 3,70.00 lakhs to Rs. 6,115.00 lakhs to meet the increased requirements of credit from the Reserve Bank of India. Since the Tamil Nadu Legislative Assembly has been dissolved, the approval of Parliament for enhancing the maximum limit of guarantee is necessary.

The question was put and the motion was adopted.

**THE PETROLEUM PIPELINES  
(ACQUISITION OF RIGHT OF  
USER IN LAND) AMENDMENT  
BILL, 1977**

THE MINISTER OF STEEL AND  
MINES (SHRI BIJU PATNAIK):  
Sir, I beg to move.....

(Interruptions)

**उपसभाध्यक्ष (श्री रणवीर सिंह) :**  
बिजिनेस ऐडवाइजरी कमेटी का फैसला है कि सारा काम आज समाप्त करना है। कृपया जरा कोआपरेट कीजिए।